

IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 3060 of 2021

Mahtab Alam @ Mahtab Ansari.**Petitioner**
Versus
The State of Jharkhand. ...**Opposite Party**

Coram: HON'BLE MR JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. A.K. Chaturvedy, Advocate
For the State : Mrs. Priya Shrestha, Special P.P.

03/25-3-2021

Heard the parties.

Defects, as pointed out by the office, are ignored.

The petitioner is an accused in connection with Satbarwa P.S. Case No. 74 of 2020, G.R. No. 1502 of 2020, S.T. Case No. 132 of 2020.

The marriage of the daughter of the informant was solemnized with the petitioner. It has been alleged that there used to be demand of a motorcycle and on non-fulfillment of the said demand, the daughter of the informant was murdered.

It has been submitted by the learned counsel for the petitioner that there was a Talak between the petitioner and the deceased and infact the marriage of the deceased was solemnized elsewhere.

It appears that save and except the confessional statement of the petitioner, there is no other material which would indicate the complicity of the petitioner in commission of the offence.

Learned Special P.P. has referred to paragraphs 57 and 58 of the case diary and has submitted that the tower location of the mobile of the petitioner at the relevant point of time was at the place of occurrence.

It appears from the case diary that only suspicion has been cast upon the petitioner being the ex-husband of the deceased.

Regard being had to the aforesaid facts, the petitioner, named above, is directed to be released on bail, on furnishing bail bond of Rs.10,000/- (Ten thousand only), with two sureties of the like amount each to the satisfaction of learned Sessions Judge, Palamau in connection with Satbarwa P.S. Case No. 74 of 2020, G.R. No. 1502 of 2020, S.T. Case No. 132 of 2020.

(Rongon Mukhopadhyay, J)

Rakesh/-